

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 347/MP/2019

Subject : Petition under Section 79 (1) (f) along with Section 79 (1) (k) of Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 01.07.2019 to 31.12.2019.

Petitioner : Meenakshi Energy Private Limited (MEPL)

Respondents : Southern Regional Load Despatch Centre & Ors.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Nishant Talwar, Advocate, MEPL
Shri Ashok Rajan, POSOCO
Shri Alok Kumar Mishra, POSOCO

Record of Proceedings

Learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

